

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

IA No. 291 of 2014 in DFR No. 1627 of 2014

Dated : 14th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**D. Subrahmanya Bhat ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s):**

ORDER

(IA No. 291 of 2014 – for waiver of court fee)

We have heard the Learned Counsel for the Applicant/Appellant in the Application for waiver of court fee.

In view of the circumstances mentioned in the Affidavit seeking for the waiver of court fee under Rule 53(3) of the Appellate Tribunal for Electricity (Procedure, Form, Fee and Record of Proceedings) Rules, 2007, we deem it appropriate to direct the Applicant/Appellant to pay an amount of Rs. 15,000/- (Rupees Fifteen Thousand only) instead of Rs. one lakh. Accordingly, the Applicant/Appellant is directed to deposit the Court fee of Rs. 15,000/- in the Registry within two weeks i.e. on or before 07.11.2014. After compliance report, Registry is directed to number the Appeal and post the matter for Admission on **07.11.2014 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**